

ITEM NO.1 Court 13 (Video Conferencing)

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 4/2017, in Civil Appeal No(s). 4375/2015

COMMISSIONER OF INCOME TAX, AHMEDABAD

Appellant(s)

VERSUS

M/S. SANDVIK STEEL ASIA PVT. LTD.

Respondent(s)

(IA No. 4/2017 - AMENDMENT IN CAUSE TITLE)

Date : 18-01-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBER]

For Appellant(s) Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. Rashmikumar Manilal Vithlani, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the parties could not be
connected through video conferencing.

List the matter next week.

(Geeta Ahuja)
Court Master

(Poonam Vaid)
Court Master